



PUBLISHED BY AUTHORITY

No. 14

CUTTACK, FRIDAY, APRIL 7, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 30th March 1944

No. 5415-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 16th March 1944

No. 1/2(9)/44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in fountain pens, wholesalers and retailers, to exhibit a price list at prominent place in the shop showing clearly the wholesale and retail selling prices as fixed by the Central Government under notification No. F. 22(61)-CS(C)/44, dated the 19th February 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district.

(2) The price list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 16th March 1944

No. 1/2(10)/44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in razor blades, wholesalers and retailers, to exhibit a price list at a prominent place in the shop showing clearly the retail selling price of 'Vita' brand of razor blades as fixed by the Central Government under notification No. F.22(58)-CS(C)/44, dated the 11th March 1944, subject to the following conditions:—

(1) Price shall be written legibly in English or the local language of the district.

(2) The price list will be shown to any purchaser who makes enquiry about the correct selling price.

(3) Direct importers shall allow a discount in accordance with usual trade practice prevailing immediately before the war to retail dealers who depend upon them for their stocks.

Bombay, 15th March 1944

No. 1/2(11)44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers, to exhibit a price list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22(26)-CS(C)/43, dated the 8th March 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district.

(2) The price list shall be shown to any purchaser who makes enquiry about the correct selling price.

(3) Producers shall allow discount in accordance with the usual trade practice prevailing immediately before the war to retail dealers who depend upon them for their stocks.

Bombay, 20th March 1944

No. 1/2(15)/44—In exercise of the powers conferred upon me by section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby call upon all dealers including importers to declare their stocks of—

(1) Artificial silk yarn, and

(2) Staple Silk Yarn,

whether Japanese or English, as on the 26th March 1944 so as to reach the Office of the Controller General of Civil Supplies, Ahmedabad House, Ballard Estate, Bombay, by the 8th April 1944.

2. They are also called upon to maintain a register of all sales and purchases of these articles as from the 26th March 1944.

C. C. DESAI

Controller General of Civil Supplies

DEPARTMENT OF INDUSTRIES AND CIVIL SUPPLIES

New Delhi, 21st March 1944

No. S/3/29/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), and in supersession of the notifications of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (26)-CS (C)/43, dated the 29th January 1944 and No. F. 22 (26)-CS (C)/43, dated the 19th February 1944, the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the brands of cigarettes specified below: Provided that where cigarettes are subject to any local or provincial taxation the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

Messrs. National Tobacco Co., of India Ltd.'s Brands

Retail selling price

	Rs.	a.	p.	
De Luxe Tenor Standard	0	4	0	per pkt. of 10
	1	4	0	tin of 50
" Magnums	0	4	3	per pkt. of 10
	1	6	0	tin of 50
Victoria ..	0	2	6	per pkt. of 10
Caravan ..	0	2	6	"
Virginia No. 10 ..	0	2	6	"
London Navy Cut ..	0	1	3	"
Viceroy ..	0	2	9	"
Carlton's Special Magnum	2	0	0	tin of 50
" Straight Virginia	0	4	0	per pkt. of 10
	1	8	0	tin of 50
" Club Magnum	0	4	0	per pkt. of 10
	1	10	0	tin of 50
States ..	0	10	0	per pkt. of 20
Virginia No. 10 Cork Tipped ..	0	2	6	" 10
Carlton Navy Cut ..	0	3	6	" 10

Messrs. Godfrey Phillips, India, Ltd.'s Brands

De Reszke Virginia	0	2	6	per pkt. of 10
	0	12	0	tin of 50
Cavenders Navy Cut	0	4	6	per pkt. of 10
	1	7	0	tin of 50
Grey's Virginia ..	0	3	6	per pkt. of 10
	1	2	0	tin of 50

Messrs. D. Macropolo and Co., Ltd.'s Brands
Retail selling price

	Rs.	a.	p.	
Virginia Extra Special	..	2	3	0 tin of 50
" " Medium	..	1	4	0 "
Bridge..	..	1	6	0 "
American Club (U.S.)	..	1	8	0 "
" " "	..	0	10	0 per pkt. of 20
Taj No. 1	..	0	12	0 tin of 50
R. A. Small	..	2	1	0 "
Mignon	..	1	13	0 "

Messrs. Marcovitch and Company Ltd., London's Brand

Black and White .. 1 14 0 per tin of 50

Messrs. J. Millhoff and Company Ltd., London's Brand

De Reszke Filter Tipped .. 1 10 0 per tin of 50

Messrs. Peter Jackson Overseas Ltd., London's Brand

Du Maurier .. 1 10 0 per tin of 50

Messrs. Abdulla and Company Ltd., London's Brand

Abdulla Imperial Preference .. 1 10 0 per tin of 50

Messrs. Golden Tobacco Company's Brands

Diamond Indian Gold Flake .. 0 1 3 per pkt. of 10

Blue Bird .. 0 1 3 "

Sovereign Special .. 0 1 6 "

Ela .. 0 2 6 "

Naz .. 0 2 6 "

Federal .. 0 2 6 "

G. 10 .. 0 2 6 "

Rabbit .. 0 1 6 " 20

Naj .. 0 3 0 " 10

Messrs. Maple Tobacco Company's Brands

Maple Flake .. 0 3 0 per pkt. of 10

Suez .. 0 2 6 "

Mogul .. 0 1 3 "

Statesman .. 0 3 6 "

Abraham Lincoln .. 0 8 0 " of 20

NOTE—There will be an additional charge not exceeding two annas per 50 cigarettes to the prices of D. Macropolo and Co., Ltd.'s brands in all places other than Bombay, Calcutta, Delhi, Poona, Bangalore, Ahmedabad, Karachi, Lahore, Rawalpindi, Lucknow, Cawnpore and Benares.

C. C. DESAI

Joint Secy. to the Govt. of India

The 5th April 1944

No. 6864-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

2. Notification No. 3779-S.T., dated the 8th March 1944 is hereby cancelled.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 30th December 1943

No. 34-Tex. A(15) 3/43—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and in supersession of the Textile Commissioner's Notifications No. 34-Tex. A (15) 3/43, dated the 23rd September, 12th October and 17th November 1943, I hereby authorise, with the sanction of the Central Government, each of the officers specified below to discharge on my behalf, within their respective jurisdictions the functions of the Textile Commissioner under clause 19 of the said Order.

(i) Assam—District and Subdivisional Magistrates.

(ii) Bihar—Magistrates and Cloth Inspectors.

(iii) Bombay—Officers of the Revenue Department not below the rank of Circle Inspector, Officers of the Police and Excise Departments not below the rank of Sub-Inspector and Inspectors appointed under the Bombay Weights and Measures Act, 1932.

(iv) Central Provinces and Berar—Officers of the Police Department not below the rank of Sub-Inspector.

(v) Madras—Personal Assistant to the Provincial Textile Commissioner, Assistant Textile Commissioner (Hand looms), Assistant Textile Commissioner (Mill Standard Cloth), Assistant Textile Commissioner (Textile Control), Market Assistant, District Textile Control Officers, Officers of the Revenue Department not below the rank

of Revenue Inspector, Officers of the Commercial Tax Department not below the rank of Assistant Commercial Tax Officer and Officers of the Police and Excise Departments not below the rank of Sub-Inspector.

(vi) North West Frontier Province—Officers of the Police Department not below the rank of Sub-Inspector.

(vii) Neemuch Cantonment—Officers of the Central India Agency Police not below the rank of Sub-Inspector.

(viii) Coorg—Officers of the Police Department not below the rank of Sub-Inspector.

(ix) Ajmer-Merwara—Officers of the Police Department not below the rank of Inspector, Stipendiary Magistrate First Class, Tahsildars of Ajmer, Beawar and Kekri, Inspectors and Chief Inspectors of the Price Control Department.

(x) Civil and Military Station, Bangalore—The Supervisor of Textile Inspectors (Town Duty Superintendent), and Textile Inspectors.

D. M. PASSMORE

Additional Textile Commissioner

Bombay, 3rd February 1944

No. T.C.(3) 5/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. 34-Tex.A(15)3/43, dated the 30th December 1943, published at page 34 of the *Gazette of India* dated the 8th January 1944, namely:—

After item (x) the following shall be inserted, namely:—
“(xi) Orissa—Deputy Controller of Supply and Transport; Assistant Controller of Supply and Transport, all Magistrates, Tahsildars, Revenue Inspectors, officers of the Police Department not below the rank of Sub-Inspector, Civil Supplies Officers, Supervisors of Textiles, Sub-Inspectors of Excise and Sub-Registrars.”

M. K. VELLODI

Textile Commissioner

FINANCE DEPARTMENT

NOTIFICATION

The 5th April 1944

No. 2398-F.—The following Resolution, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor

V. RAMANATHAN

Deputy Secretary to Government

Simla, 28th February 1944

No. F.30(1)-R.II/44—It is announced for general information that the rate of interest on deposits and also on balances at the credit of subscribers to the General Provident and other similar Funds on the 31st March 1944 as determined by the approved method (vide Government of India, Finance Department, Resolution No. F.37-V.R-II., dated the 6th December 1930), is $3\frac{1}{2}$ per cent and that this rate will be in force during the financial year beginning on the 1st April 1944 except in the case of subscribers who are entitled, under the rules of the Funds, to a higher minimum rate of interest. The funds concerned are:—

1. The General Provident Fund
2. The Contributory Provident Fund (India)
3. The Indian Civil Service Provident Fund
4. The Indian Ordnance Department Provident Fund
5. The Indian Civil Service (Non-European Members) Provident Fund.

2. Necessary instructions will be issued separately by the Railway Department (Railway Board) concerning the rate of interest applicable during the year in question to the balances in the various Provident Funds under the control of the Department.

ORDERED that the Resolution be published in the *Gazette of India*.

B. C. A. COOK

Dy. Secy. to the Govt. of India